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Central Administrative Tribunal
Principal Bench

OA No.2264/2016

New Delhi this the 14th day of July, 2016

Hon'ble Mr. Justice M.S. Sullar, Member (J)
Hon'ble Mr. V.N. Gaur, Member (A)

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JIO-II/G Sumeet Kumar Mahto,
Aged about 35 years, Group 'B',
Rank-Jr. Immigration Officer,
S/o Late Shri Dhani Ram Mahto,
Presently posted at IB HQ, 35 S.P. Marg,
New Delhi-110003.

...applicant

(By Advocate : Shri H.S. Tiwari)

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Versus

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1. Department of Personnel and Training,
   Through its Secretary (Personnel),
   Ministry of Personnel, Public Grievances and Pensions,
   North Block,
   New Delhi-110001.

2. Intelligence Bureau,
   Through the Secretary,
   Ministry of Home Affairs ,
   North Block, Central Secretariat,
   New Delhi-110001.

3. Director General,
   (Personnel Directorate Establishment Section),
   Border Security Force,
   Block No.10, 5th Floor,
   CGO Complex, Lodhi Road,
   New Delhi-110003.

4. The FRRO,
   Level II, Block-8,
   Sector-1, R.K. Puram,
   New Delhi-110022.

...respondents

ORDER (ORAL)

Mr. Justice M.S. Sullar, Member (J) :-

The main grievance of the applicant at this stage, is that although he has already filed representation dated 11.05.2016 (Annexure-A/2), but the same has not yet been decided by the respondents for the reasons best known to them..

2.   Having heard the learned counsel for the applicant and having gone through the record with his valuable assistance, the main Original Application (OA), is disposed of with a direction, to respondent No.4 to forward the representation (Annexure-A/2) of the applicant to the respondent No.2 within a period of four days from today. Thereafter, Competent Authority (respondent No.2) is directed to decide, the same, by passing a speaking order, within a period of two weeks from today positively.

3.   Meanwhile, respondents are directed to maintain status quo with regard to the service of the applicant.

4.   Issue **Dasti.**

    (V.N. Gaur)   **(Mr. Justice M.S. Sullar)**
     Member (A)   **Member (J)**

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